

Minister any data, any Indian data, any data collected by any Indian analysts or his Ministry officers who can tell us that this is the quantum of the disease in Uttarakhand, especially in Bazpur, Kashipur areas, in Nagaland, in Delhi, in Himachal Pradesh and in Arunachal Pradesh? These are the areas which are suffering from this disease. Do we have to have the United States of America's report to address the Indian diseases?

MR. CHAIRMAN : You have asked your question. ...(*Interruptions*)... Let the answer be given.

SHRI GHULAM NABI AZAD : Sir, I think, I had said in the beginning and I think, the hon. Member could not listen to that ...(*Interruptions*)... Please, you have had your say. ...(*Interruptions*)...

MR. CHAIRMAN : Please, please. ...(*Interruptions*)... आप बैठ जाइए, आप जवाब सुन लीजिए। ...(*व्यवधान*)...

SHRI GHULAM NABI AZAD : It is not the Ministry or the Minister quoting the external data. It is the question put by the hon. Member that this is the estimated number. So, while answering this, I have said this is a number mentioned by a particular agency, which is not a population based but it is an estimate. I have already said that the Central Pollution Control Board has carried out an epidemiological study to find the effects of the pollution on human health.

Sir, I have mentioned about Delhi. I have already mentioned about the North and the South. I have also said that it is not only the Ministry of Health, but the Central and State Pollution Control Boards are also involved in this. The Ministry of Environment, both at the national and at the State levels are involved in this.

MR. CHAIRMAN : Thank you. Now, Question No. 545. ...(*Interruptions*)...

SHRI TARUN VIJAY : Sir, the Minister has given wrong information. ...(*Interruptions*)...

MR. CHAIRMAN : Look, if you have a problem with the answer given, please give it in writing. ...(*Interruptions*)... Please Mr. Tarun Vijay. Now, Kumar Deepak Das.

Environmental offenders in the North Eastern Region

*545. SHRI KUMAR DEEPAK DAS : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the details of environmental offenders in the North Eastern Region for the last three years;

(b) the details of the pending cases against environmental offenders in the region and the action taken against them; and

(c) the present status of the constitution of National Environment Protection Authority?

THE MINISTER OF STATE OF MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJ AN) : (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) As per the information received from the North-Eastern (N-E) Regional Office of the Ministry of Environment and Forests (MoEF), Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs) of the N-E Region, the details of environmental offenders is as follows:

Regional Office, MoEF			CPCB/SPCBs of the North-Eastern Region
Year	No. of violations	Details of environmental offenders in the N-E Region	Details of environmental offenders in the N-E Region
2009	13	AS per Statement-I	
2010	11	As per Statement-II	As per Statement-IV
2011	10	As per Statement-III (<i>See</i> below)	

(b) As per the information received from Tripura SPCB, 2 cases are pending in the court of law in the State with the details given below:

1. M/s Sah Paint Industry for polluting River Haora by throwing paint materials.
2. Case for violation of plastic norms.

Action was taken by MoEF and its Regional Office at Shillong against the offending units based on the observed non-compliance of the Stipulated Environmental Clearance conditions by the respective projects including the issue of show cause notices to the violators and issuance of directions under Section 5 of the Environment (Protection) Act, 1986.

CPCB and the concerned SPCBs of the N-E Region have also taken actions under relevant provisions of Environment (Protection) Act, 1986, Air (Prevention and Control of Pollution) Act, 1981, Water (Prevention and Control of Pollution) Act, 1974 etc. against the violating industrial units.

(c) The proposal to establish a National Environment Assessment and Monitoring Authority (NEAMA) earlier known as National Environment Protection

Authority (NEPA) with domain expertise, technological finesse and field outreach in order to strengthen and professionalize the regimes of environment impact assessment and coastal zone management under Environment (Protection) Act, 1986 has not yet been finalised.

Statement - I

Details of offenders during 2009

Sl. No.	Name of the Project	State
1	M/s ONGC Ltd: Exploratory drilling for Oil & Gas at North Assam Shelf Block in Satelite Area of Geleki in Sivsagar District in Assam.	Assam
2	M/s Assam Roofing Ltd: Asbestos Cement Sheet Unit (58,000 TP at Bonda, Panikheti.	Assam
3	M/s North Eastern Electric Power Corporation Limited: Kopili HEP Stage -I Extension.	Assam
4	M/s North Eastern Electric Power Corporation Limited: Kopili HEP Stage-II Extension.	Assam
5	M/s ONGC Ltd: Exploratory drilling for Oil & Gas at South Assam Shelf Block in Kalyanpur & Borholla Areas in Jorhat District.	Assam
6	M/s ONGC Ltd: Assam Renewal project of Expansion of ONGC Oil Field in Sibsagar and Jorhat Districts, Assam.	Assam
7	M/s ONGC Ltd: Exploratory drilling for Oil & Gas at South Assam Shelf Block in Babeja, Hazarigaon & Ganakarai Areas in Golaghat District, Assam.	Assam
8	M/s ONGC Ltd: Nazira, OIL Duliajan, ONGC Jorhat.	Assam
9	M/s Lafarge Umiam Pvt. Ltd: Opencast Limestone Mining project at Phlangkaruh, Nongtra.	Meghalaya
10	M/s Meghalaya Energy Corporation Ltd: Myntdu-Leshka HEP.	Meghalaya
11	M/s Departments of Power and Electricity Govt. of Mizoram: Serlui B-HEP.	Mizoram
12	M/s ONGC Ltd: Exploratory Drilling at Assam Arakan Fold Belt Block in Konaban-Manikyanagar Area.	Tripura
13	M/s ONGC Ltd: Exploratory Drilling for Oil & Gas at Assam Arakan Fold Belt Block in Kunjabam-Bamutia Area.	Tripura

Statement - II*Details of offenders during 2010*

SI. No.	Name of the Project	State
1	M/s Hindustan Oil Exploration Company: Oil and gas exploratory drilling at On-Shore block AAP-ON-94/1 in Distt. Tinsukia in Assam.	Assam
2	M/s North Eastern Coalfields Ltd: Re-opening of Tikak Opencast Mines (Coal) Assam.	Assam
3	M/s Hills Cement Co. Ltd: Cement Plant (200 TPD) at 15th Mile, G.S. Road, NH-40, Village Byrnihat, Taluk Sonapur, District Kamrup, Assam.	Assam
4	M/s Hill Cements Company Limited: Integrated Cement Plant (Cement 3,000 TPD, Clinker 2,500 TPD) and Coal Based Captive Thermal Power Plant (10 MW) at Village Mynkre. P.O. Khliehriat, District Jaintia Hills, Meghalaya.	Meghalaya
5	M/s Meghalaya Cements Ltd: Expansion of Cement Plant (from 900 TPD to 2600 TPD) and Captive Power Plant (18 MW) at Thangskai, District Jaintia Hills, Meghalaya.	Meghalaya
6	M/s JUD Cement Pvt. Ltd: Integrated 900 TPD Cement Plant along with 10 MW Captive Power Plant at Wahiajer, District Jaintia Hills Meghalaya.	Meghalaya
7	M/s Amrit Cement Industries Ltd: Cement Plant (Clinker 1.42 MTPA and Cement 1.5 MTPA) along with Captive Power Plant (25 MW) near Village Umlaper, District Jaintia Hills, Meghalaya.	Meghalaya
8	M/s Dharampal Premchand Ltd: Steel Plant (Cold rolled Products, 1.5 LTPA, and Galvanized Sheet / Strips, 0.5 LTPA) along with gas based captive power plant (3.6 MW) at Bodhjunganagar Industrial Growth Centre, Bodhjunganagar, R.K. Nagar, Agartala, Tripura West.	Tripura
9	M/s ONGC Ltd: Onshore Exploratory drilling for 67 wells for Oil and Gas in Agartala Dome-Baramura-Khowai-Kalyanpur-Kunjaban-Gojolia-Teliamura-Sundalbari-Sonamura-Konaban-Manikyanagar-Tichna Areas District West & South.	Tripura
10	M/s Air Port Authority of India: Airport Project at Pakyong, Sikkim.	Sikkim
11	M/s SNEHA Kinetic Power Projects Ltd: Dikchu Hydro-electric Project (96 MW).	Sikkim

Statement - III

Details of offenders during 2011

SI. No.	Name of the Project	State
1	M/s NHAI Ltd: NHDP project for 4/6 laning from km 163.895 to km 231.00 of Khanapara, Guwahati Road Junction to Dharamtul of NH-37 and km 5.000 to 38.000 of Nagaon Doboka Section of NH-36 in Assam.	Assam
2	M/s Radiant Manufacturers Pvt. Ltd: Distillery Unit (Grain Based; 45 KLPD) at Khatkhati, Block Bokajan, District Karbi Anglong, Assam.	Assam
3	M/s Guwahati Waste Management Company Pvt. Limited: Development of Integrated Municipal Solid Waste Management Site at Boragaon, Guwahati, Assam.	Assam
4	M/s NaftoGaz India Pvt. Ltd: Exploratory drilling in block AA-ONN-2004/4 in Assam.	Assam
5	M/s Oil India Ltd: Exploratory drilling (4 no. of wells) in Amguri Block AA-ONN-2004/1 in Sivasagar and Jorhat District, Assam.	Assam
6	M/s Oil India Limited (OIL): Setting up of two Development Projects viz. Oil Collecting Station (OCS) a Barekuri, Assam.	Assam
7	M/s Yaswi Commercial: Cement Grinding Unit (500 TPD) along with Captive Power Plant (4 MW) at Dag No. 34 & 44, Village Koraibari, Changsari, District Kamrup, Assam.	Assam
8	M/s Guwahati Metropolitan Development Authority: Passenger Ropeway between South Bank and North Bank of Brahmaputra River via Umananda Island at Guwahati, Assam.	Assam
9	M/s RDB Industries: Construction of Residential Complex Regent Paradise at Bishnuravapath, Ghoramara, Bhetapara, Barsojai, Guwahati, Assam.	Assam
	National Highway Authority of India: Four lane divided carriageway configuration from Jorabad - Shillong Section (from km 0.000 to 61.8000 km) in Meghalaya State.	Meghalaya

Statement - IV

*Details of Environmental Offenders in the North-Eastern Region for the last 3 years
as per the information received from CPCB/SPCBs*

Sl. No.	Name of the Unit	Type of Industry	State
1	2	3	4
2009			
1.	Geo Enpro Petroleum Limited, Kharsang Oil Field	Oil and Gas Exploration and Drilling	Arunachal Pradesh
2.	Cipla Limited, Village Kumrek, Ranghpoh, East Sikkim-737136	Pharmaceutical formulation	Sikkim
3.	Oil India Limited, Duliajan, Assam	Oil and Gas Exploration and Drilling	Assam
4.	Rice Mill of Sri Phanindra Das, S/o Late Jogendra Das, Village Ratiabari, P.O. Pabiacherra, Kumarghat	Rice Mill	Tripura
5.	Poultry Farm of Sri Prabir Modak, S/o Sri Kumud Modak, South Indranagar, Agartala	Poultry Farm	Tripura
6.	M/s Mahalaxmi Aluminium Industries, Prop; Sri Gopal Debnath, College Road, Shibnagar, Agartala	Aluminium utensils	Tripura
7.	M/s Biswakarma Steel Factory, Prop: Sri Amar Ch. Saha, Khayerpur, Trinath, West Tripura	Steel Manufacturing Unit	Tripura
2010			
1.	Virgo Cement Limited, Damas, Meghalaya	Cement	Meghalaya
2.	Yuksom Breweries Limited, Malli Bazar, South Sikkim 737128	Brewery	Sikkim

1	2	3	4
3.	Sheela Foam Pvt. Limited, Ranghpoh, East Sikkim 737136	Industrial Foam Manufacturing	Sikkim
4.	Cachar Paper Mill, Panchgram, Assam	Pulp and Paper Unit	Assam
5.	Cement Corporation of India Limited, Bokajan, Assam	Cement	Assam
6.	Tirupati Plywood Industries, Makum Pathar, Margarita, Assam	Plywood	Assam
7.	Gattani Industries, Chinamara, Jorhat, Assam	Plywood	Assam
8.	DG Set of Sri Biswajit Banik, Ramnagar Road No. 4, Agartala, West Tripura	DG Set	Tripura
2011			
1.	Oil and Natural Gas Corporation, Nazira, Assam 785685	Oil and Gas Exploration and Drilling	Assam
2.	Guwahati Refinery. Noonmati, Guwahati, Assam	Petroleum Refinery	Assam
3.	J.K. Avtar Pvt. Ltd., 15 Mile, G.S. Road, Byrnihat, Assam	Cement Manufacturing Unit	Assam
4.	Cashew Processing Unit of NERAMAC Ltd., A.D. Nagar Industrial Growth Centre, West Tripura	Cashew Processing	Tripura
5.	M/s Debnath Welding House, Prop: Sri Sumil Debnath, Baldakhal, P.O. West Champamura, Agartala, West Tripura	Steel Factory	Tripura
6.	ONGC	Oil and Gas Exploration and Drilling	Mizorum

SHRI KUMAR DEEPAK DAS : Sir, in the reply, the hon. Minister has given some of the glaring examples of offenders in our North-Eastern Region, including the

coal sector, oil sector and the cement sector. Sir, this is being done in connivance with the State Pollution Control Boards. The State Pollution Control Board is also involved in this.

MR. CHAIRMAN : Please put your question.

SHRI KUMAR DEEPAK DAS : Sir, I am coming to that. Recently, the National Green Tribunal has also submitted a report to the Government of India about various anti-environmental activities in the National Parks of our State, including Kaziranga. Not a single such offender is included in the list. There exists unchecked growth of hospitality in close confines of the park. Quarrying and mining activities are being carried out there. There are some environmental offenders. So, what steps have you taken in this regard?

SHRIMATI JAYANTHI NATARAJAN : Sir, there are very specific rules about offences in National Parks. Environmental offender is a different kind of question. As far as the National Parks are concerned, we implement the rules very strictly. Even recently, there was a news report, in another State, of one of our Forest Guards being killed by tourists. We take these issues very strictly. Rules in National Parks are enforced very stringently. If the hon. Member wants more information, I will be happy to share it with him, ...*(Interruptions)*... This question relates to environmental offenders.

SHRI KUMAR DEEPAK DAS : Sir, my second supplementary is regarding construction of the Subansiri Hydro Project, where the Ministry of Environment and Forests has given the green signal for continuation of the work. Sir, a minimum of three metre depth should be maintained in the dolphin habitat around Brahmaputra and other rivers. For survival of such species, what steps have you taken? There is a need for taking steps for preserving Dolphins. The minimum water depth has not been maintained in the construction of the Subansiri Hydro Project.

SHRIMATI JAYANTHI NATARAJAN : Sir, with regard to each of the Dam projects in the North-East, there are specific steps for wildlife management; that are laid down in the rules of environment clearance and wildlife clearance. These are all considered by the National Board for Wildlife. Specific rules are laid down. Sir, the dolphin has been declared a 'National Aquatic Animal.' We are extremely conscious of the need to preserve the dolphins. We will continue to take steps to make sure that there is no danger to any dolphin in any area, either in the Subansiri area or in any other area. It is not the depth of the dam alone, it is the entire run of the river that we need to see.

SHRI SATISH CHANDRA MISRA : Sir, what is the reason? The hon. Minister said that the National Environment Assessment and Monitoring Authority has not been established till today. When are you going to establish it? Whether the reason is that, mainly, the ONGC, Hindustan Oil Corporation and all other State-owned Corporations

are offenders, as per you. Is this the reason that you are not establishing this Authority, which you just mentioned? When are you going to establish it?

SHRIMATI JAYANTHI NATARAJAN : Sir, it is not like that. I would like to assure the hon. Member that that is not the reason. Already, the NGT has been established and we are in the process of setting up the infrastructure for the NGT. You will appreciate that we have shared with you exactly who are the offenders, never mind whether they are PSUs or whoever it is. Steps are being taken against whoever is the offender.

SHRI SATISH CHANDRA MISRA : But when are you going to establish it?

SHRIMATI JAYANTHI NATARAJAN : I am telling you. Regarding NEAMA, the reason is, it is a very large infrastructure.

We need a large number of people to create this infrastructure. The matter has been sent to the Finance Department. The matter is under consideration. The hon. Finance Minister is also here. We need that infrastructure to be set up; people should be appointed. It is just a matter of putting the infrastructure in place with the formalities and the expenditure approved. ...*(Interruptions)*... There is no other reason. ...*(Interruptions)*...

MR. CHAIRMAN : Question Hour is over.

WRITTEN ANSWERS TO STARRED QUESTIONS

Strategic reserves of water resources

*546. SHRI BHARATSINH PRABHATSINH PARMAR : Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether the Ministry is considering creation of strategic reserves of water resources to provide safe drinking water, keeping in view of future needs and to meet demand of sharply rising population;
- (b) if so, the details thereof; and
- (c) whether the Ministry has communicated or is in the process to issuing advisory to the State Governments in this regard?

THE MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH) : (a) to (c) The National Water Policy 2002 stipulates that adequate safe drinking water facilities should be provided to the entire population both in urban and rural areas. Irrigation and multi-purpose projects should invariably include a drinking water component, wherever there is no alternative source of drinking water. Drinking water needs of human beings and animals should be the first charge on any available water.